# <u>केन्द्रीय विद्यत विनियामक आयोग</u> CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th,</sup> 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Phone: 011-23353503; Fax-23753923

### Petition No. 40/GT/2025

Date: 2<sup>nd</sup> May 2025

То

Additional General Manager (Commercial) NTPC Limited, NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi- 110003

# Subject: Petition for determination of tariff of Simhadri Thermal Power Station Stage–I (1000 MW) for the period from 01.04.2024 to 31.03.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **9.5.2025**:

#### 2024-29 period

- a) The Petitioner has claimed multiple ACE items under more than one Regulation. The Petitioner shall submit one relevant Regulation for each ACE item under the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.
- b) For all ACE items claimed under various clauses of Regulations 25(2), the estimated decapitalisation during the year and cumulative depreciation till date as required in Form-I shall be submitted by the Petitioner.
- c) The obsolescence certificate from the OEM for the ACE item LT switchgear amounting to Rs. 200 lakh and confirm the number of switchgears that were replaced.
- d) The OEM certificate for end of useful life for ACE item 'Battery bank Replacement work' of Rs. 285 lakh claimed under Regulation 25(2)(a) of 2019 Tariff Regulations. Also, confirm the number of battery banks that were replaced.
- e) The obsolescence certificate from the OEM for the ACE item Upgradation of end winding vibration systems of generator amounting to Rs. 800 lakh.
- f) The obsolescence certificate from the OEM for the ACE item HT switchgear amounting to Rs. 2150 lakh and confirm the number of switchgears that were replaced.

- g) For the ACE item '2000 KVA /1600/1000 KVA Transformer and auxiliaries' amounting to Rs. 310 lakh, Petitioner has claimed under 2 different regulations. Petitioner to clarify the specific regulation under which this expense is claimed. Also submit the technical justification and documentary evidence.
- h) The estimated water charges computation as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations including the applicable water consumption norms as per MoEFCC.
- *i)* The assessment of the security requirement and estimated expenses as per second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.
- *j)* The Petitioner has erred in considering the Value of Net Cumulative Depreciation for FY 2023-24 in Form-12 (Statement of Depreciation). Kindly correct the same and submit revised calculation for Depreciation of the 2024-29 control period.

## Emission Control System (ECS)

k) Provide reasons for not complying with the third proviso of Regulation 8(1), Regulation 9(3), Regulation 14(2) and 29(4) of 2024 Tariff Regulations for submitting a separate application for determination of supplementary tariff for the Emission Control System based on the actual capital expenditure duly certified by the Auditor.

2. The Respondents shall file their replies by **16.5.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.5.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing on **27.5.2025**.

Yours sincerely,

Sd/ (Deepak Pandey) Assistant Chief (Law)

Copy to:

All Parties